

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Original Application No. 1481 of 2001.

this the 6th day of May 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Narendra Kumar Shahu, S/o late Sri K.C. Shahu, R/o
284 Shah Ganj, Allahabad.

Applicant.

By Advocate : Sri D.K. Pandey.

Versus.

1. Union of India through Secretary Defence, New Delhi.
2. Commandant Central Ordnance Depot, Chheoki, Naini,
Allahabad.

Respondents.

By Advocate : Sri P. Krishna.

ORDER (ORAL)

This O.A. has been filed by Narendra Kumar Shahu
for issuing directions to the respondents to appoint him
on compassionate grounds.

2. The relevant and undisputed facts of the case are
that father of the applicant late K.C. Shahu was
working as Assistant in the office of Central Ordnance
Depot, Chheoki, Naini, Allahabad. He died in harness
on 5.5.2000. An application on prescribed form was
submitted by the applicant before the respondent no.4
seeking appointment on compassionate grounds. It was
interalia mentioned that the deceased left two un-married
daughters and one elder brother of the applicant. It
is stated that except the applicant, all the children
of the deceased are permanently handicapped by birth of
blindness. The applicant is educated upto 7th standard
and has sought appointment in Group 'D' post. It is stated
that the case of the applicant was considered thrice

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by the Board of Officers at Agra in which 34 candidates were considered for appointment in Group 'D' post against the four vacancies available under that quota and the applicant was ranked at sl. no. 34 of the merit list prepared in accordance with Army HQ letter dated 9.3.2001 after taking into account the size of the family, children, monthly income of the family members of the deceased, terminal benefits paid etc. The applicant was also duly informed about this vide letter dated 23.1.2002.

3. I have heard the learned counsel for the parties and have also perused the pleadings on record.

4. The learned counsel for the respondents has brought to my notice the averments made in para 3(c) of the Counter, in which it has been stated that the case of the applicant has been forwarded by the respondents to COD, Kanpur, for consideration alongwith other eligible candidates. It is also pointed-out that the applicant has been granted family pension @Rs3100/- per month and has been paid other retiral benefits namely DCRG, GPF and CGEIS, therefore, the question of financial hardhsips to the applicant is not established. Considering the facts that the matter regarding appointment on compassionate grounds of the applicant is still pending with the respondents, it is expected that three children of the deceased employee being blind and handicapped will be taken into consideration while considering the application for appointment on compassionate ground by the Board of Officers.

5. The O.A. stands disposed of with the directions to the respondents to expedite the matter of the applicant for appointment on compassionate grounds and passed

a reasoned and speaking order preferably within a period of four months from the date of receipt of copy of this order.

There shall be no order as to costs.

Rajivender
MEMBER (J)

GIRISH/-